



2026:AHC:22513

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 2148 of 2026

Sahadat Khan

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jainendra Kumar Pandey
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondents to notice and keeping this petition pending before this Court. However, in case the private parties feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Manjhanpur, Kaushmbi to decide Restoration Application dated 03.02.2025/05.02.2025 filed in Case No.6802 of 2023 (Sahadat Khan Vs. State of U.P.) expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Manjhanpur, Kaushmbi to decide the Restoration Application filed in the aforesaid case ***strictly in accordance with law most expeditiously and preferably within a period of two months*** from the date of production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 2, 2026

saqlain